Insolvency and Bankruptcy Board of India 7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001

Clarification

No. IBBI/CIRP Forms/2020

4th December, 2020

Subject: Computation of fee payable for delay in filings under regulation 40B of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The Board is in receipt of a few emails from IPs seeking clarification on the above subject.

2. It is clear from the sub-regulation (4) of regulation 40B of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations) that a fee has to be paid for delay after 1st October, 2020. The said regulation reads as under:

"The filing of a Form under this regulation after due date of submission, whether by correction, updation or otherwise, shall be accompanied by a fee of five hundred rupees per Form for each calendar month of delay after 1st October, 2020."

- 3. Therefore, it is clarified that fee is payable for the period that lapses between the due date of filing a Form or 1st October, 2020, whichever is later, and the actual date of filing the said Form.
- 4. It appears that a fee, higher than what is payable under the CIRP Regulations, has been paid along with filings of some Forms. These have happened in three situations, namely,
- (i) fee has been paid for delay in submission of Form, which was on account of technical glitches;
- (ii) fee has been paid twice for filing the same Form; and
- (iii) fee has been paid for the delay from the due date.
- 5. It has been decided to refund the excess fee paid in these three situations.

-Sd-(**Dr. Kokila Jayaram**)

Deputy General Manager